

SHRI BHUPESH GUPTA: Why did he say that? Have I asked him to sit down?

MR. CHAIRMAN: I am asking him to sit down.

SHRI BHUPESH GUPTA: Did I ask him to sit down? He is paid by the Congress only for that. What is his contribution to parliamentary debate? Zero.

SHRI ABID ALI: You know only how to abuse.

SHRI BHUPESH GUPTA: He is a blackleg.

SHRI ABID ALI: You please regulate . . .

SHRI BHUPESH GUPTA: You know, Sir, what a blackleg he has been.

MR. CHAIRMAN: Let us not lose our temper. I cannot lose my temper.

SHRI ABID ALI: I am requesting you to please regulate the proceedings.

SHRI A. M. TARIQ (Jammu and Kashmir): I protest on the attitude of my senior colleague, Mr. Abid Ali, in saying that you are not able to regulate. It is disrespect to the Chair and to the House . . .

MR. CHAIRMAN: Mr. Tariq, please sit down.

SHRI BHUPESH GUPTA: At this rate we may move on to physical violence. About other Congress Members I do not say that. I say that about this blackleg.

MR. CHAIRMAN: Mr. Bhupesh Gupta, please sit down. We are fighting over something where no fighting is necessary and no speeches are necessary. In fact, we appreciate the difficulties that those great Judges have faced and we are really fortunate that they are saved from a grave accident. I feel certain that the Government is most anxious, the Home Minister is most anxious, to do everything necessary to keep things in order, and your view is also the same. Therefore, we are now discussing a matter where there is no difference of view at all. Therefore, I would like to pass on to the next item.

L/J(D) 77RSS-4

PAPERS LAID ON THE TABLE

I. DECISIONS TAKEN ON THE RECOMMENDATIONS OF THE COMMITTEE ON BROADCASTING AND INFORMATION MEDIA ON "ADVERTISING AND VISUAL PUBLICITY".

II. DECISIONS TAKEN ON THE REPORT OF THE COMMITTEE ON BROADCASTING AND INFORMATION MEDIA ON "PRESS INFORMATION AND PUBLICITY".

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): Sir, I beg to lay on the Table a copy each of the following papers:—

(i) Statement showing the decisions taken on the recommendations of the Committee on Broadcasting and Information Media on "Advertising and Visual Publicity". [Placed in Library. See No. LT-372/68.]

(ii) Statement showing the decisions taken on the Report of the Committee on Broadcasting and Information Media on "Press Information and Publicity". [Placed in Library. See No. LT-371/68.]

I. THE COAL MINES (CONSERVATION AND SAFETY) AMENDMENT RULES, 1968.

II. THE MINERAL CONCESSION (AMENDMENT) RULES, 1968.

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI CHOWDHARY RAM SEWAK): Sir, on behalf of Shri P. C. Sethi I beg to lay on the Table a copy each of the following Notifications of the Ministry of Steel, Mines and Metals (Department of Mines and Metals):—

(i) Notification G.S.R. No. 369, dated the 20th February, 1968, publishing the Coal Mines (Conservation and Safety) Amendment Rules, 1968, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952 [Placed in Library. See No. LT-448/68.]

(ii) Notification No. 1(2)/68-MII, dated the 23rd February, 1968, publishing the Mineral Concession (Amendment) Rules, 1968, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-409/68.]